

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2023

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.

Petitioner : PSPCL

Respondent : DVC

Date of Hearing : **2.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Tushar Mathur, Advocate, PSPCL
Shri Ashutosh Srivastava, Advocate, DVC
Shri Punyam Bhutani, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pointed out that the recovery of fly ash transportation charges by the Respondent, as part of the fixed charges through supplementary bills, when power was not scheduled to the Petitioner, is arbitrary.

2. On a specific query by the Commission as to whether the issues raised in the present petition would stand settled, pursuant to the corrigendum order dated 20.1.2024 issued in connection with the recovery of fly ash transportation charges by the Respondent for its various generating stations for the periods 2014-19 and 2019-24, the learned counsel for the Respondent replied in the affirmative. He also submitted that the amounts paid by the Petitioner against the supplementary invoice dated 28.2.2023 shall be adjusted in future, and the Petition may be disposed of accordingly. However, the learned counsel for the Petitioner prayed for a grant of a week's time to seek instructions in this regard.

3. Considering the submissions of the learned counsel for the Petitioner, the matter was adjourned. The Petition will be listed for hearing on **12.2.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

